

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):** Rs. 24,277 on maintenance and repairs and Rs. 16,669 on additions/alterations. No expenditure has been incurred on decorations.

**SEA FOOD EXPORTERS OF COCHIN**

2651. **SHRI A. K. GOPALAN :**  
**SHRI VISWANATHA MENON :**  
**SHRI P. P. ESTHOSE :**

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that some of the sea food exporters at Cochin, occasionally get equipments and even luxury goods invoiced as "Free Gifts" but actually purchase them out of accumulated foreign exchange from their selling agents in U.S.A with the knowledge of the Customs Department;

(b) whether it is also a fact that in 1962, Cochin Custom authorities allowed clearance of one such luxury air-conditioned station wagon supplied as free gift against a licence for a refrigerated van meant for transport of fish and frozen sea foods; and

(c) if so, the action taken by Government in the matter ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :** (a) No, Sir. No case of this type has come to notice so far.

(b) On 14-6-1962, a 1962 Chevrolet station wagon with air conditioning was released against a customs clearance permit issued by the Import Trade Control authorities for "1962 Chevrolet Station Wagon with air-cooled refrigeration equipment" on payment of customs duty. No sanction for any remittance in foreign exchange was given by the Import Trade Control authorities while issuing the customs clearance permit in accordance with the procedure followed by them in such cases.

(c) The question whether there was any irregularity in the matter is being investigated.

**FOREIGN EXCHANGE REMITTANCE BY OIL COMPANIES**

2652. **SHRI J. M. BISWAS :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the yearly profits made, taxes paid and remittance in foreign exchange under various heads by :

(1) Burmah-Shell Marketing Company; (2) Burmah-Shell Refining Company; (3) Esso Marketing Company; (4) Esso Refining Company; (5) Caltax Marketing Company; (6) Caltex Refining Company; (7) Indo-Burma Petroleum Company; (8) B.O.C. (I.T.) Ltd., (9) Assam Oil Company, (10) Oil (India) Limited, (11) Cochin Refineries Ltd. (Philips Petroleum Co.), and (12) Hindustan Organisers Ltd. during the period from 1960 to 1970 ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) :** Two statements (Statement I and Statement II) giving information to the extent available in respect of (a) profits prior to interest and taxation, and (b) remittances made by the oil companies, are laid on the Table of the House. [*Placed in Library. See No. LT-320/68*].

The remaining information in regard to taxes paid, etc, is being collected and will be laid on the Table of the House as soon as received.

**OVER-RECOVERIES MADE BY OIL COMPANIES**

2653. **SHRI J. M. BISWAS :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the over recoveries made by the Oil Companies during the period from the 1st October, 1961 to 30th July, 1965 have been actually mopped up as recommended by the Oil Prices Enquiry Committee; and

(b) if so, the details of the recoveries made from year to year from the oil companies ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) :** (a) Yes, Sir.